

Tribal Development Plan in Tamil Nadu

[Translation]

8963. SHRI M. SELVARASU: Will the Minister of WELFARE be pleased to state:

(a) the details of strategies and approaches followed by Government for the tribal Development in Tamil Nadu since inception of the Integrated Tribal Development Programme;

(b) year-wise and district-wise details of physical targets and achievements since inception of the programme; and

(c) year-wise and district-wise details of financial allocations and achievements at current price level and also at respective years' prices since inception of the programme?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The information is being collected from the State Government of Tamil Nadu and will be laid on the Table of the House.

Orders for Supply of Furniture by CPWD

8964. SHRI JANARDAN TIWARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of purchase orders placed for the supply of furniture and various other items and contracts given for carrying out civil works by Parliament Works Division No. 1 of Central Public Works Department for the maintenance of the flat of MPs. during the last six months;

(b) the number of orders out of them for which regular tenders were invited and those for which direct orders were placed;

(c) whether any modifications were made in the original conditions of these orders later on, if so, the reasons therefor;

(d) whether quality of goods was adversely affected due to this; and

(e) if so, the financial implications involved in each of such orders?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 239, for the period of 6 months from 1.11.89 to 30.4.90.

(b) The break up is as under:—

Agreement after call of tenders	57 Nos.
Work orders after call of quotations	71 Nos.
Supply orders after call of quotations	110 Nos.
Direct order (but procurement not done and order cancelled.)	1 Nos.
Total	239

(c) No, Sir.

(d) and (e). Do not arise.

[English]

Land Owned by Dhariwal Woolen Mill

8965. SHRIMATI SUKHBUNS KAUR: Will the Minister of TEXTILES be pleased to state:

(a) how much land is owned by New Egerton Woolen Mills Dhariwal;

(b) the purpose for which this land is being used;

(c) whether any portion of the land has been given for the construction of a religious place; and

(d) the procedures laid down for renting or leasing the mill land?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The new Egerton Woolen Mills Branch, Dhariwal owns approximately 180.61 acres of land.

(b) The land is used for industrial purposes, residential buildings and also as an infrastructure for welfare of the employees.

(c) No fresh land has been allotted for constructing religious places after the company became a government company w.e.f. 11.6.1981.

(d) Individual cases are considered on merits by the Board of Directors on the basis of the recommendations of the Mill Management.

Allotment of Flats/Plots to NRI

8966. **SHRI PREM PRADEEP:** Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 2-5-90 to Unstarred Question NO. 7080 regarding allotment of flats/plots to NRI by Sarva Priya House Building Society and state:

(a) the dates on which the cancellation of plots/flats of the society were notified to the Registrar Co-operative Societies by the

concerned authorities and action taken by the Registrar Co-operative Societies in each case so far and the present status of each case;

(b) the role of RCS vis-a-vis Delhi Development Authority in getting the vacations of the plots/flats in order to restore them to the society, so far;

(c) whether the case of bifurcation of the society into two is pending with RCS, if so, since when;

(d) the action taken by the Registrar thereon so far; and

(e) when the approval is likely to be accorded?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The details are given in the statement enclosed.

(b) The Registrar of Cooperative Societies takes action only in cases involving violation of Delhi Cooperative Societies Act, 1972, rules made thereunder and Bye-laws of the Societies. The role of the DDA is to take action for eviction under Public Premises (Eviction of Unauthorised Occupants) Act, 1971 after the allotment of the plot is cancelled. In case of flats action can be taken only by the society.

(c) Since December, 1987.

(d) The proposal submitted by the Society was examined and was found incomplete. The revised proposal has since been received.

(e) It is not possible to indicate any time frame for decision.